

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Virtual Hearing)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
: Ms. ANURADHA SANJAY BHATIA – MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.11.2023 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/35/10/AMR/2019	IA(IBC)/141/2023	60(5) of IBC	J. Manivannan, Chairman-Monitoring Committee for Supraja Textiles Private Limited Vs. Andhra Pradesh Central Power Distribution Corporation Limited & The Superintending Engineer, Operation CRDA Circle, APCPDCL

ORDER

IA(IBC)/141/2023:- Mr. J. Manivannan, Ld. Counsel for the Petitioner alone present. Counter is not e-filed and copy not served. It is stated that in the earlier occasion also for not filing the counter within the time fixed, right has been forfeited and later the right has been given at the request of the Respondent. In spite of the same till date counter is not filed. Therefore, the right to file counter by the Respondent is hereby forfeited. For hearing, list the matter on 06.12.2023.

Sd/-
MEMBER TECHNICAL /-

Sd/-
MEMBER JUDICIAL